

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. NO. 113/2002
in
O.A. NO. 100/1995

(37)

This the 15th day of May, 2002.

HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

HON'BLE SHRI KULDIP SINGH, MEMBER (J)

Jagdish Prasad & Ors.

... Applicants

-versus-

Union of India & Ors.

... Respondents

O R D E R (BY CIRCULATION)

Hon'ble Shri V.K.Majotra, Member (A) :

OA No.100/1995 along with MA Nos.702/2000, 1453/2001 and 252/2002 was disposed of vide order dated 7.3.2002 with the following directions :

"10. Having regard to the above discussion, respondents are directed to consider the cases of applicants Ram Kumar Yadav and Parmeshwari for conferring temporary status on them and further considering them for regularisation of their services in terms of their seniority and provisions of relevant scheme and instructions. So far as other applicants are concerned, although they have not been found to have put in 240 days in a year, as they have been working with respondents for a long time, they would continue to engage them whenever work is available, in preference to juniors and freshers.

11. The OA is disposed of in the above terms. No costs.

12. MA Nos.702/2000, 1453/2001 and 252/2002 also stand disposed of."

2. In the review application, applicants have said that in one of the MAs, it had been stated that persons junior to applicants had been employed by respondents.

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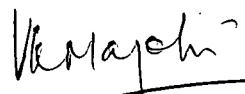
It has been further stated that respondents have committed a civil as well as criminal contempt. It has also been stated that applicants have been disengaged by respondents from 26.3.2002.

3. Tribunal's order dated 7.3.2002 has dealt with the arguments advanced by learned counsel of both sides and material on record was also perused. After considering the arguments, it was held, "It cannot be established...that there were casual workers who had worked for fewer number of years than applicants, and had been accorded temporary status". The plea to initiate contempt proceedings against respondents was rejected giving reasons. Disengagement of applicants from 26.3.2002, after the final orders were passed in the OA on 7.3.2002, can also not form a ground for review of the aforestated orders of the Tribunal.

4. The pleas made on behalf of applicants in the review application and discussed above, do not form an adequate basis to go over the matter afresh. Accordingly, the review application is rejected being without merit, in circulation.



(Kuldip Singh)
Member (J)



(V. K. Majotra)
Member (A)

/as/